

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 611  
IB-694/PB/2018**

**IN THE MATTER OF:  
M/s. L & T Finance Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Zillion Infraprojects Pvt. Ltd.**

**...RESPONDENT**

**Section  
U/s 7 of IB Code, 2016**

**Order delivered on 20.01.2023  
(Virtual Hearing)**

**Coram:  
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For SRA**

:Mr. Saurabh Kalia, Adv. for Mr. Chaitanya Bansal in IA/3018/2020

**For Suspended Director  
For the Applicant**

:Mr. Iswar Mohapatra, Adv.  
:Mr. Vipin Singhania, Mr. Ram Anugrah Singh and Mr. SK Warish Ali, Advs. in IA/1588/2021.

**For the RP**

:Adv. Aditya Madaan and Adv. Vaishnavi Maheshwari, Adv Vinod Chaurasia, Harish Taneja -RP in person with CS Ravi

**For the Applicant**

:Manu loona advocate for IA 1025 of 2022, Mr. Kaushik Dey for Applicant in IA no. 5939/2022

**For CoC**

:Ms Ekta Choudhary and Mr. Divyank dutt Dwivedi, Advs.

**For the Respondent/Corporate Debtor**

:Mr. Pawan Sharma, Adv. , Ms. Taniya Bansal, Advocate for Respondent no. 16 in CA 2358/2019

## **ORDER**

### **IA/5939/2022**

We have heard the submissions made Ld. Counsel for the Resolution Professional as well as Ld. Counsel for the Applicant. Ld. Counsel for the Applicant has sought one week time to file rejoinder with respect to the reply given by the Ld. Counsel for the Resolution Professional. Post this matter after one weeks for arguments.

### **IA/1025/2022**

We have heard the submissions made by Ld. Counsel for the Applicant who is the Financial Creditor and has filed the claim. We have heard Ld. Counsel for the Resolution Professional who has submitted that he has filed his reply. Post this matter after one week for arguments.

### **CA/2358/2019**

We have heard the submissions made by Ld. Counsel for the Resolution Professional. He has submitted that this IA is with regard to avoidance and preferential transaction and the same can be taken up even after in case resolution plan is approved.

### **CA/2237/2019**

We have heard the submissions made by Ld. Counsel for the Resolution Professional as well as Ld. Counsel for the Respondent (M/s. The National Small Industries Corporation Ltd.). Pleadings are complete in this matter.

List the matter along with other IAs on **09.02.2023**. Matter be heard in physical mode.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**